

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 12

**IA No.
694/23
1334/23,
2049/23**

**In
CP(IB) No. 122/Chd/HP/2020
(Admitted)**

**Under Section 7 & 33(1)(2) & 19(2)
IBC 2016 & R 11**

In the matter of:-

Mr. Ravi Kumar VermaPetitioner/Financial Creditor

Vs.

Mega Bakers Private Limited.Respondent/Corporate Debtor

Present :

Mr. Pulkit Goyal, Advocate for the applicant-RP in IA No. 694/23 and 1334/23.

Mr. Prashant Gupta, Advocate for respondent Nos. 1 to 3 in IA No. 694/2023.

Respondent Nos. 1 and 2 in person in IA No. 694/2023.

IA No. 1334/2023

Convenience proforma has been filed by learned counsel for the applicant-RP vide Diary No. 01269/1 dated 21.08.2023. List on 16.10.2023.

IA No. 694/2023

Respondent Nos. 1 and 2 are present in person. It is stated by learned counsel for respondent Nos. 1 and 2 that they have supplied the relevant information. He is directed to file short reply along with an affidavit on behalf of respondent Nos. 1 to 3 within two weeks with a copy in advance to the counsel

opposite. It shall be the last opportunity. Rejoinder, if any, may be filed within next one week after receiving the advance copy of reply with a copy in advance to the counsel opposite. Personal appearance of respondent Nos. 1 and 2 is exempted with till further orders. Let the matter be listed on 16.10.2023.

IA No. 2049/2023

This application has been filed for placing on record the 8th Progress Report. The same is taken on record subject to just exceptions. Thus, IA No. 2049/2023 is disposed of accordingly.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

September 4, 2023
Vriti

Sd/-

(Harnam Singh Thakur)
Member (Judicial)